

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

15.07.2014

OA No. 291/00398/2014

The Advocates are abstaining from work. Perused the documents on record.

The brief facts of the case, as stated in the OA, are that the applicant appeared in the selection for the post of NTPC (Graduate) & ASM in pursuance to Notification No. 3/2012. He qualified pre, main, psycho and typing test. At the time of documents verification, it came to the knowledge that instead of writing date of birth as 01.07.1983, the applicant has mentioned his date of birth as 10.07.1083 and due to this mistake, the respondents rejected the candidature of the applicant vide rejection result (Annexure A/1).

The applicant in the OA has also stated he has made a representation dated 23.01.2014 (Annexure A/8) to the Chairman, Railway Recruitment Board, Chennai but the same is pending consideration.

Upon perusal of documents on record, we deemed it proper to direct the respondents to consider and decide the representation of the applicant dated 23.01.2014 (Annexure A/8) according to the provisions of law by passing a reasoned & speaking order expeditiously but not later than two months from the date of receipt of a copy of this order. The applicant is also directed to provide a copy of the paper book of this OA to the respondents alongwith a copy of this order. The respondents are further directed to keep one post vacant NTPC (Graduate) & ASM of SC category till the disposal of the representation of the applicant dated 23.01.2014 if all the posts are not filled up.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

  
(S.K. Kaushik)  
Member (J)

*abdul*

  
(Anil Kumar)  
Member (A)